

ITEM NO.17

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 177/2023

G. NIRANJAN

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 18-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Narendar Rao Thaneer, Adv.
Mr. P. Santhosh Kumar, Adv.
Mr. Akshay Mann, Adv.
Ms. Medha Singh, Adv.
Mr. Sravan Kumar Karanam, AOR

For Respondent(s) Mr. Sukumar Pattjoshi, Sr. Adv.
Mr. Amit Sharma, AOR
Mr. Dipesh Sinha, Adv.
Ms. Pallavi Barua, Adv.
Ms. Aparna Singh, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. K M Nataraj, A.S.G.
Mr. Kanu Agarwal, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Pratyush Shrivastava, Adv.
Ms. Ruchi Gour Narula, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1 Mr Sukumar Pattjoshi, senior counsel appearing on behalf of the Election

Commission of India with Mr Amit Sharma, counsel states nearly 66,23,00,000 Adhar numbers have already been uploaded in the process of finalising electoral rolls.

- 2 Mr. Pattjoshi further states that the submission of the Adhar number is not mandatory under Rule 26-B of the Registration of Electors (Amendment) Rules 2022 and hence the Election Commission is looking into issuing appropriate clarificatory changes in the forms introduced for that purpose.
- 2 In view of the above statement, the Writ Petition is disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR